

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413

IA/866/ND/2022 IN IB/707/ND/2021

IN THE MATTER OF:

Siemens Financial Services Private Limited	...	Applicant
Versus		
Amit Jain	...	Respondent

Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Asav Rajan, Adv.
For the RP/IRP	: Mr. Samar Vijay Singh, Adv. Ms. Shruti Ranjan, Mr. Prashant Sharma, Adv.
For the Respondent	: Ms. Shankari Mishra, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Asav Rajan, Learned Counsel for the applicant is present physically. Ms. Shankari Mishra, Learned Counsel for the respondent is present through video-conferencing. Mr. Samar Vijay Singh, Learned Counsel for the RP is present. List this matter on 02.08.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)